

C. No.

Raman Kumar Vs. M/s Catmoss Retail Pvt. Ltd. & Ors.

18.01.2021

Ld. PO is on paternity leave.

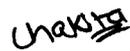
Fresh application received through e-mail ID of the court.

Present: None.

This is an application for stopping/discharge/acquittal of the applicant/accused Ashwani Chawala moved on behalf of the applicant.

Put up with file on date already fixed i.e. 18.02.2021.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.


(Chakita Srivastava)
Reliever Judge/Shahdara/KKD/Delhi
18.01.2021

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Chakita
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Reliever Judge/Shahdara/KKD/Delhi
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Chakita

(Chakita Srivastava)
Reliever Judge/Shahdara/KKD/Delhi
18.01.2021

FIR No. 14718/2020
PS Harsh Vihar
Vehicle No. DL5SAY-7592

18.01.2021

Ld. PO is on paternity leave.

Fresh application received through e-mail ID of the court.

Present: None.

This is an application for release of RC moved on behalf of the applicant.

Reply be called from the concerned IO/SHO on 21.01.2021.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.



(Chakita Srivastava)

Reliever Judge/Shahdara/KKD/Delhi

18.01.2021

FIR No. 838/20
Patoli Ram Vs. Budh Ram

18.01.2021

Ld. PO is on paternity leave.

Matter is taken up through video conferencing mode.

Present: None for the State.

Ms. Farah Naz, counsel for complainant.

On previous date of hearing i.e. 18.12.2020, IO seeked some time to file status report.

Application on behalf of IO has been received seeking some more time to file status report on the ground that final opinion regarding MLC, has not been received from Safdarjang Hospital.

Heard. Allowed.

IO is directed to file status report on 26.02.2021.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

Chakita

(Chakita Shrivastava)
Reliever/Shahdara/KKD/Delhi
18.01.2021

State Vs. Nitin @ Badshah
FIR No. 445/2020
P.S. Farsh Bazar
U/s 392/411/34 IPC

18.01.2021

Ld. PO is on paternity leave.

Matter is taken up through video conferencing mode.

Present: None for the State.

Sh. Gaurav Singh, Ld. LAC for accused/applicant through VC.

Ld. APP for the State is on leave today.

Be put up on 19.01.2021.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.


(Chakita Shrivastava)
Reliever/Shahdara/KKD/Delhi
18.01.2021

State Vs. Bhupendra Yadav
FIR No. 0012/2021
P.S. Farsh Bazar
U/s 420/468/471 IPC

18.01.2021

Ld. PO is on paternity leave.

Matter is taken up through video conferencing mode.

Present: None for the State.

Sh. Jeetesh Khari, counsel for applicant.

Ld. APP for the State is on leave today.

Be put up on 19.01.2021.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.



(Chakita Shrivastava)
Reliever Judge/Shahdara/KKD/Delhi
18.01.2021